

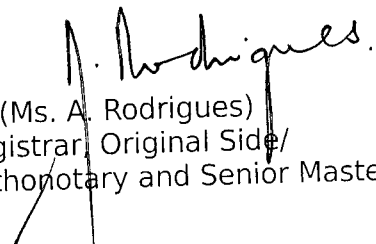
PRACTICE NOTE No.

The Advocates and Parties appearing-in-person are hereby informed that the Hon'ble the Chief Justice has been pleased to direct that with effect from Saturday, the 1st day of January, 2011, while filing the Memorandum of Appeal, they shall file/lodge the same in the following chronological order instead of Part - I of existing O.S. Rule 892.

PART I

- (a) Memorandum of Appeal.
- (b) Cross-objections, if any, under Order XLI, Rule 22, of the Code of Civil Procedure.
- (c) Judgement of the trial Court, under Appeal.
- (d) Decree of the trial Court.
- (e) Previous ad-interim / interim orders, if any, of the trial Court/Appeal Court.
- (f) Pleadings.
- (g) Issues.
- (h) Depositions of witnesses examined on behalf of the plaintiff, including depositions taken de bene esse, or on commission, if admitted in evidence at the hearing.
- (i) Depositions of witnesses examined on behalf of the defendant including depositions taken de bene esse, or on commission, if admitted in evidence at the hearing.

Dated this 24th day of December, 2010.


(Ms. A. Rodrigues)
Registrar, Original Side/
Prothonotary and Senior Master